

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02 (WEST),

TIS HAZARI COURT, DELHI

SUIT NO.556/2020

MOHIT KHURANA

Plaintiff

Versus

YOGESH SHARMA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - None.

Be awaited.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

At 12.00 Noon.

Present:- None.

Be awaited.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

At 2.00 P.M.

Present:- None.

Vide last order dt.29/07/2020, some time was sought by the counsel for plaintiff to show the locus standi of the plaintiff and to file documents in respect of the suit property. However, despite several calls since morning none has appeared for the plaintiff. Last opportunity is hereby given to the plaintiff to pursue the matter.

Put up for consideration on 14/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607805/2016

SMT. PREMLATAT RAI

Plaintiff

Versus

SMT. GITA DEVI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.239/2019

GHANSHYAMDASS GUPTA

Plaintiff

Versus

KIRAN GAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.39/2020

ROHTASH KUMAR

Plaintiff

Versus

NEERAJ

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.183/2020

DRISHTI

Plaintiff

Versus

NAMIT KHARBANDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - Sh. Charanjit Sharma, counsel for plaintiff.

None for defendant.

Ld. Counsel for the plaintiff states that defendant has not yet been served. He prays for electronic service upon the defendant. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant within three days from today.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendant through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for further proceedings on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.313/2020

RAJBIR SINGH

Decree Holder

Versus

DAYA CHAND

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 06/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.24/08/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO.609114/2016

SANTOSH CHAHAL

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - Sh. Ranjit Singh Sahni, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Ld. Counsel for plaintiff states that two applications filed on behalf of plaintiff, one for placing additional documents on record and another u/s 151 CPC are pending adjudication. Counsel for defendant/DDA states that he has not received the copies of the applications. Ld. Counsel for plaintiff undertakes that he will supply the copies of the applications to the counsel for the defendant/DDA electronically.

Let response to both the applications be filed before the next date of hearing after supplying advance copy to the opposite party.

Further, the matter is also fixed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for arguments on both the aforesaid applications and for PE on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi, dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609135/2016

AJESH KUMAR GUPTA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - Sh. Ranjit Singh Sahni, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Ld. Counsel for plaintiff states that two applications filed on behalf of plaintiff, one for placing additional documents on record and another u/s 151 CPC are pending adjudication. Counsel for defendant/DDA states that he has not received the copies of the applications. Ld. Counsel for plaintiff undertakes that he will supply the copies of the applications to the counsel for the defendant/DDA electronically.

Let response to both the applications be filed before the next date of hearing after supplying advance copy to the opposite party.

Further, the matter is also fixed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for arguments on both the aforesaid applications and for PE on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi, dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609136/2016

HARISH KUMAR

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - Sh. Ranjit Singh Sahni, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Ld. Counsel for plaintiff states that two applications filed on behalf of plaintiff, one for placing additional documents on record and another u/s 151 CPC are pending adjudication. Counsel for defendant/DDA states that he has not received the copies of the applications. Ld. Counsel for plaintiff undertakes that he will supply the copies of the applications to the counsel for the defendant/DDA electronically.

Let response to both the applications be filed before the next date of hearing after supplying advance copy to the opposite party.

Further, the matter is also fixed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for arguments on both the aforesaid applications and for PE on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi, dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609137/2016

VINOD KUMAR

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - Sh. Ranjit Singh Sahni, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Ld. Counsel for plaintiff states that two applications filed on behalf of plaintiff, one for placing additional documents on record and another u/s 151 CPC are pending adjudication. Counsel for defendant/DDA states that he has not received the copies of the applications. Ld. Counsel for plaintiff undertakes that he will supply the copies of the applications to the counsel for the defendant/DDA electronically.

Let response to both the applications be filed before the next date of hearing after supplying advance copy to the opposite party.

Further, the matter is also fixed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for arguments on both the aforesaid applications and for PE on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi, dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609138/2016

SHARDA BAJAJ

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - Sh. Ranjit Singh Sahni, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Ld. Counsel for plaintiff states that two applications filed on behalf of plaintiff, one for placing additional documents on record and another u/s 151 CPC are pending adjudication. Counsel for defendant/DDA states that he has not received the copies of the applications. Ld. Counsel for plaintiff undertakes that he will supply the copies of the applications to the counsel for the defendant/DDA electronically.

Let response to both the applications be filed before the next date of hearing after supplying advance copy to the opposite party.

Further, the matter is also fixed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for arguments on both the aforesaid applications and for PE on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi, dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609139/2016

BALDEV SINGH

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - Sh. Ranjit Singh Sahni, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Ld. Counsel for plaintiff states that two applications filed on behalf of plaintiff, one for placing additional documents on record and another u/s 151 CPC are pending adjudication. Counsel for defendant/DDA states that he has not received the copies of the applications. Ld. Counsel for plaintiff undertakes that he will supply the copies of the applications to the counsel for the defendant/DDA electronically.

Let response to both the applications be filed before the next date of hearing after supplying advance copy to the opposite party.

Further, the matter is also fixed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for arguments on both the aforesaid applications and for PE on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi, dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612642/2016

RAM RATTAN SINGH NAMDHARI

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - Sh. Ranjit Singh Sahni, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Ld. Counsel for plaintiff states that two applications filed on behalf of plaintiff, one for placing additional documents on record and another u/s 151 CPC are pending adjudication. Counsel for defendant/DDA states that he has not received the copies of the applications. Ld. Counsel for plaintiff undertakes that he will supply the copies of the applications to the counsel for the defendant/DDA electronically.

Let response to both the applications be filed before the next date of hearing after supplying advance copy to the opposite party.

Further, the matter is also fixed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for arguments on both the aforesaid applications and for PE on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi, dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.451/2017

ASHOK KUMAR

Plaintiff

Versus

SUMEET ARORA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.767/2017

INDER SINGH (PROP. M/S KHUSHI ENTERPRISES)

Plaintiff

Versus

PURNAVI EVENTS (THROUGH ITS DIRECTOR SH. VIKAS
SARDANA)

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1628/2017

SHEELA

Plaintiff

Versus

VED PRAKASH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Counter-Claim NO.13/2018

POURNAVIEVENTS

Plaintiff

Versus

INDER SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607185/2016

RAKESH VERMA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - None for plaintiff.

Sh. Sanjay Sharma and Sh. S.G. Asthana, counsels for
defendant/DDA.

Matter is listed for DE. Ld. Counsel for defendant/DDA
states that the evidence affidavit on behalf of defendant/DDA has
already been placed on record.

Further, as per the Circular No.26/DHC/2020 dt.30/07/2020
and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High
Court of Delhi, only the ex-parte evidence matters are to be taken up and
contested evidence matters are not to be taken up. In view thereof,
matter is adjourned.

Put up for the purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607186/2016

MANISH SAI

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None for plaintiff.

Sh. Sanjay Sharma and Sh. S.G. Asthana, counsels for
defendant/DDA.

Matter is listed for DE. Ld. Counsel for defendant/DDA
states that the evidence affidavit on behalf of defendant/DDA has
already been placed on record.

Further, as per the Circular No.26/DHC/2020 dt.30/07/2020
and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High
Court of Delhi, only the ex-parte evidence matters are to be taken up and
contested evidence matters are not to be taken up. In view thereof,
matter is adjourned.

Put up for the purpose fixed on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.06/2017

SHIV CHARAN AGGARWAL

Plaintiff

Versus

RADHEY SHAM AGGARWAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610497/2016

RAKESH KUMAR

Plaintiff

Versus

RAM KISHAN

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607791/2016

PREMLATA RAI

Plaintiff

Versus

SMT. DURGA DEVI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608271/2016

MAHANT YOGI RANVEER NATH JI

Plaintiff

Versus

RAKESH CHIBBER

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - None for plaintiff.

Sh. R. Vasudev, counsel for defendant.

Ld. Counsel for defendant states that the earlier application filed by the plaintiff for placing on record additional document was to be withdrawn and fresh application was to be filed. However, plaintiff has not filed any fresh application.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for further proceedings on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611690/2016

ASHOK KUMAR

Plaintiff

Versus

SURINDER AGGARWAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.29519/2016

PREMLATA RAI

Plaintiff

Versus

GITA DEVI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606844/2016

RAJIV KUMAR

Plaintiff

Versus

SH. AVDESH KUMAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610325/2016

SHIV CHARAN AGGARWAL

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1092/2017

RUCHIKA BUDHIRAJA

Plaintiff

Versus

TARUNA CHOPRA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

Present: - Sh. Sanjay Mishra, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant, therefore, the arguments could not be heard.

Put up for purpose fixed on 23/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.24/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.614/2020

Sh. Dalbir

Plaintiff

Versus

Sh. Kulvir & Others

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/08/2020

File taken up today on an application U/S 151 CPC filed on behalf of plaintiff for urgent hearing.

Present:- Sh. Satvir Singh Gulia, Ld. Counsel for plaintiff.

Ms. Prabha Mishra, Ld. Counsel for defendant no.2 & 3.

An application u/s 151 CPC for urgent hearing has been filed on behalf of plaintiff.

1. It is stated in the application by the plaintiff that defendant no.2 is selling the ancestral agricultural land i.e. the suit property to different persons and if the defendant no.2 is not stopped immediately then the suit of plaintiff would become infructuous and no purpose would be served at all. It is further stated that certain GPAs', agreement to sell, receipt and possession letter have been executed by the defendant no.2 in favour of Smt, Lalita Devi, Sh. Balbir Mehto, Sh. Guddu Kumar and Smt. Nisha Devi.

2. Ld. Counsel for defendant no.2 appears today through video conferencing. Upon query from counsel for defendant no.2, she failed to explain as to how the defendant no.2 has any right to sell the agricultural land. She states that defendant no.2 says that he has right in the ancestral property and, therefore, he is selling his share. Plaintiff has categorically

submitted that the property belongs to his mother whose name is also mentioned in the Khatoni and who is also the defendant no.4 in the present case and very well alive. Ld. Counsel for defendant no.2 further states that she has spoken to defendant no.4 i.e. the mother of all the other parties and the defendant no.4 is unaware about any such sale.

3. In these circumstances, it *prima facie* appears that the defendant no.2 is entering into transactions which may not be legal. In these circumstances, defendant no.2 is restrained from creating any third party interest in the suit property i.e. land bearing Khasra No.15/20(1-12), 21/1(1-11), 16/16(1-17), 17(0-12), 24(3-0), 25(4-16) & 606(4-15) totaling 18 Bigha and 5 Biswa in the revenue estate of Village Tikri Kalan, New Delhi – 110042 till the next date of hearing i.e. 02/09/2020.

4. Ld. Counsel for defendant no.2 & 3 states that she has not received the copy of plaint alongwith the documents. Counsel for plaintiff undertakes that entire suit file alongwith the documents and affidavit shall be supplied to the defendant no.2 & 3 during the course of the day. Counsel for defendant no.2 & 3 further states that she also accepts service on behalf of defendant no.4. Let vakalatnama of the counsel be filed on behalf of defendant no.4 before the next date of hearing.

Put up for further proceedings on date fixed on 02/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/08/2020